THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): The hon. Member's attention is invited to the statement laid on the Table of the House. [See Appendix VI, Annexure No. 13.]

Papers laid

LEAVE OF ABSENCE TO MEMBERS

1. Dr. Murari Lal.

- 2. DR. D. H. VARIAVA.
- 3. SHRI V. K. KRISHNA MENON.

MR. CHAIRMAN: I have to inform hon. Members that the following letter has been received from Dr. Murari Lal:

"During the last session I intimated to you that I expected to attend the session as I was on my legs but unfortunately about a fortnight ago I had a serious attack of Influenza on account of which I have been again confined to bed and have been advised to avoid all exertions and take complete rest for another month. I therefore request you to kindly excuse my leave of absence for the current session beginning on 23rd November 1953."

Is it the pleasure of the Council that permission be granted to Dr. Murari Lal to remain absent from all meetings of the Council during its current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

I have another letter from Dr. D. H. Variava:

"I beg to request that leave of absence from all the meetings of Council of States for the whole of fourth session may be granted as I could not attend it due to urgent surgical work at my hospital at Rajkot. I had made arrangements to come to Delhi, but due to urgent j surgical work I had to cancel it. I "I am sorry due to an oversight I did not apply earlier for leave of absence."

Is it the pleasure of the Council that leave be granted to Dr. D. H. Variava for absence from all the meetings of the Council during its fourth session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

There is a letter from Shri V. K. Krishna Menon:

"I beg to inform you that the General Assembly of the United Nations to which the Government of India deputed me as a delegate continues to be in session and its sittings may well last till the middle of December.

"It does not appear from the nature of the remaining business on the agenda of the Assembly that the Government of India would consider that I can return before the termination of the session without prejudice to the work of the delegation. I venture to think that both you and the Council will consider that, in these circumstances, I may seek your indulgence and that of the Council and pray for leave of absence."

Is it the pleasure of the Council that permission be granted to Shri V. K. Krishna Menon to remain absent from all meetings of the Council during its current session?

(No hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

PAPERS LAID ON THE TABLE

FINAL ORDER No. 2 OF THE DELI-MITATION COMMISSION, INDIA

THE MINISTER FOR LAW AND MINO-RITY AFFAIRS (SHRI C. C. BISWAS) : Sir, I lay on the Table a copy of Final Order No. 2 made by the Delimitation